

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGSPetition(S) For Special Leave To Appeal (Crl.) No(S). 16431/2023

(Arising out of impugned final judgment and order dated 14-02-2019 in CRLA No. 3308/2009 passed by the High Court Of Judicature At Allahabad)

SOHAN PAL @ TOTA

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

Date : 29-01-2024 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE M.M. SUNDRESH
HON'BLE MR. JUSTICE S.V.N. BHATTI

For Petitioner(s) Mr. Abhilash M. R., Adv.
Mr. Amit Sharma, Adv.
Mr. Sandeep Singh, AOR

For Respondent(s) Mr. Ardhendumauli Kumar Prasad, Sr. A.A.G.
Mr. Sudeep Kumar, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. Leave granted.
2. Taking into consideration the fact that appellant has been in incarceration for more than 19 years and the appeal is of the 2023, we are inclined to grant bail to the appellant.
3. In such view of the matter, the appellant is, accordingly, directed to be released on bail on such

terms and conditions as deemed fit and proper by the trial Court.

4. The respondent-State is also directed to consider the case of the appellant for pre-mature release as per the Rules governing within a period of 12 weeks.

(KAVITA PAHUJA)
COURT MASTER (SH)

(POONAM VAID)
COURT MASTER (NSH)